

PETITIONER:
PIARA SINGH

Vs.

RESPONDENT:
STATE OF PUNJAB

DATE OF JUDGMENT:
08/01/1969

BENCH:
RAMASWAMI, V.
BENCH:
RAMASWAMI, V.
SHAH, J.C.
GROVER, A.N.

CITATION:
1969 AIR 961 1969 SCR (3) 236
1969 SCC (1) 379
CITATOR INFO :
R 1974 SC 28 (4)
RF 1977 SC 472 (6)
R 1979 SC1761 (5)
RF 1988 SC 672 (7)

ACT:
Evidence-Principle of issue-estoppel-Approver's evidence,
value of.

HEADNOTE:

The appellant and S were, charged for an offence under s. 302 I.P.C: and under the Explosive Substances Act. The prosecution relied upon the evidence of the approver. The approver's statement was corroborated, (a) by the recovery of a piece of cloth which was part of the same cloth used in the crime, (b) by the evidence of that the box was made for the appellant, and (c) by the evidence regarding despatch of the parcel by the appellant. The Sessions Judge convicted the appellant and S, against which both appealed. The conviction of the appellant was upheld by the High Court, as it considered that the statement of the approver was corroborated by the evidence of other witnesses so far the appellant was concerned. But the High Court acquitted S being of the view that there was no independent corroboration of the approver's evidence which lead to the inference that S was instrumental in the commission of the crime. In appeal to this Court, the appellant contended that (i) the affect of acquittal of S was to, weaken, if not to destroy, the approver's evidence so far as it concerned the appellant, relying on the principles of issue-estoppel; and (ii) there was no corroboration of the approver's evidence so far as the appellant was concerned. Dismissing the appeal,

HELD : (i) For the principle of issue-estoppel to arise, there must have been distinctly raised and inevitably decided the same issue in the earlier proceedings between the same parties. But the principle cannot be invoked in the present case because the parties are different and the decision upon any issue as between State and S, in the same litigation cannot operate as binding upon the 'State with

regard to the present appellant. [242 D-E]
Pritam Singh v. State of Punjab, A.I.R. 1956 S.C. 415. and
Manipur Administration v. Thokchom Bira Singh, [1964] 7
S.C.R. 123, followed.

Sambasivam v. Public Prosecutor, Federation of Malaya,
[1950] A.C. 458, King v. Wilkes, 77 C.L.R. 511 at pp. 518-
519, Marz v. The Queen, (1956) 96 C.L.R. 62, Again in Brown
v. Robinson, (1960) SR. (N.S.W.) 297, 301, applied.

(ii) The application of approver's evidence has to satisfy a
double test. His evidence must show that he is a reliable
witness and that is a test which is common to all the
witnesses. If this test is satisfied the second test which
still remains to be applied is that the approver's evidence
must receive sufficient corroboration. It would not
however, be right to expect that such independent
corroboration should cover the whole of the prosecution
case. In the present case, the High Court had rightly
applied this Principle and reached the conclusion that the
approver's evidence was materially corroborated so far as
the appellant was concerned. [243 A-C]

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Sarwan Singh v. State of Punjab, A.I.R. 1957 S.C. 637,
followed.

JUDGMENT:

CRIMINAL APPELLATE JURISDICTION: Criminal Appeals NO. 158
and 197 of 1968.

Appeals by certificate/special leave from the judgment and
order dated November 3, 1967 of the Punjab and Haryana High
Court in Criminal Appeal No. 602 of 1967 and Murder Refer-
ence No. 45 of 1967.

J.P. Mitter, J. C. Talwar and R. L. Kohli for the,
appellant (in both the appeals).

Kartar Singh Chawla and R. N. Sachthey, for the, respondent
(in both the appeals).

The Judgment of the Court was delivered by
Ramaswaini, J. The appellant Piara Singh and one Nand Lal
Sehgal were tried together by the Sessions Judge of
Kapurthala, who by his judgment dated 1st July, 1967
convicted the appellant under section 302 I.P.C. and
sentenced him to death. The appellant was also convicted
and sentenced to 5 years' rigorous imprisonment under
section 3 of the Explosive Substances Act and to 5 years'
rigorous imprisonment under section 326 of the Indian Penal
Code. Nand Lal Sehgal was sentenced to life imprisonment
under section 302 read with sections 109 and 113, I.P.C. and
to 5 years' rigorous imprisonment under section 4 of the
Explosive Substances Act. Both the convicted persons filed
appeals in the Punjab and Haryana High Court, viz. Criminal
Appeal No. 602 of 1967 and 601 of 1967. The State of Punjab
also filed a criminal revision No. 1006 1967 for
enhancement of sentence of Nand Lal Sehgal. By a common
judgment dated 3rd November, 1967, the High Court dismissed
the appeal of the appellant and confirmed the sentence of
death imposed upon him. The High Court, however, acquitted
Nand Lal Sehgal by allowing his appeal and dismissed the
revision petition filed by the State of Punjab. These are
two appeals one by certificate and the other by special
leave on behalf of the appellant Piara Singh against the
judgment of the Punjab and Haryana High Court dated 3rd
November, 1967.

The case, of the prosecution was that one Ram Sahai P.W, 19,
who was the organising Secretary of Jagatjit Kapra Mills.

Mazdoor Union, Phagwara, had proceeded on hunger strike from 1st October; 1966 in front of the gate of the Jagatjit Textile-Mills, Phagwara (hereinafter called the Mills) in order to compel the management to accept certain demands of that Union regarding dearness allowance, gratuity. for re-employment of the labourers who had been turns out of service and the like. The hunger strike of, Ram Sahai was supposed to last till death or the acceptance of the

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demands by the Mills whichever was earlier. A tent had been fixed outside the gate of the Mills and Ram Sahai used to sit on a cot under the tent. On 4th October, 1966, at 1.45 p.m. Ram Labhaya, Postman, P.W. 31 came there with a registered parcel addressed to Ram Sahai. On the parcel being opened, a bomb inside it exploded, as a result of which Radhey Sham, Shadi Lal and Charanjit Lal died and P.W. 11 Chanan Singh, P. W. 14 Moti Lal, P.W. 16 Madhu Parshad, P.W. 17 Tara Singh, P.W. 18 Ram Dass, P.W. 20 Muni Lal and P.W. 21 Naunihal Singh received injuries. It is alleged for the prosecution that tile parcel had been despatched by the appellant from Amritsar at the instance of Nand Lal Sehgal and that the approver Mohinder Singh had helped the appellant in preparing the parcel containing the bomb.

The first clue in connection with the crime was obtained by the police on 8th October, 1966 when at about 4.00 p.m., P.W. 25 Amrik Singh, a resident of Amritsar appeared before Sub-Inspector Mohinderpal Singh. P.W. 59 and made a statement that he had known Piara Singh before and was friendly with him, that on 3rd October, 1966, Piara Singh who was carrying a Jhola, which appeared to contain something bulky, met him and. in response to an invitation for tea, told Amrik Singh that he was in a hurry to go for some work. Three or four days later, Amrik Singh read in a newspaper regarding explosion of a bomb near the Textile Mills Phagwara On the 7th October, 1966, Sri Niwas, P.W. 27 who', is a deed writer, met him and told him that Piara Singh had despatched a parcel from Amritsar.

The most important witness in the case, is Mohinder Singh, P.W. 8 who was tendered pardon under section 337 of the Code of Criminal Procedure by the District Magistrate, Kapurthala. The evidence of approver is to the effect that he was working in the Mills since 1951 and three or four years later Piara Singh also joined service in that Mills and was working as his subordinate. Piara Singh developed cordial relations with Nand Lal Sehgal and used to assist him in breaking up labour strikes. One and a half months before the occurrence, Piara Singh came to the approver's residence and told him that Sehgal wanted one Ram Singh who was employed in the Textile Mills. Ganga Nagar, to be killed, Piara, Singh suggested the device of sending a bomb in a parcel to the victim and when the parcel would be opened, the bomb would explode. About 15 days before the incident, Piara Singh again came to the approver and told him that he had secured a bomb and he wanted to get prepared two wooden boxes, one smaller in size. than the other. The approver and Piara Singh thereafter went to the shop of Nazar Singh P.W.22 a carpenter of Phagwara, who made the box. Later in the evening they went to of Gian Singh, P.W. 23 a carpenter of village Chachoki, which is said to be half a mile from Phagwara. Piara Singh got prepared

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from him six pieces of phaties of raw wood. After it had become dark, Piara Singh brought to the approvers house these articles as also a bomb saying that he had removed the fuse of the bomb so that if it should fall, it may not

explode. On 2nd October, 1966 Piara Singh came to the approver's house at 10 pm. and informed him of Sehgal's intention that the bomb should now be sent so as to explode at Ram Sahai who was the leader of the strikers at Phagwara. Piara Singh thereafter prepared a wooden box from the six pieces' of phaties. The approver described the arrangement, for packing the bomb as follows:-

"Placing the fuse in the bomb after removing the pin and placing a wire in its place, we placed it in that box. Then the box was closed and the lid was placed on it with Kabza and Kundi. In that Kundi a nut was placed and a bolt was fitted in it so that the box may not open. Then the box was also tied with strings so that the Phaties may not give way on account of the pressure of the lever. Then from the hole, which was on one side of the box corresponding to, the wire fitted in the bomb, the wire was pulled out. Then that wooden box was placed in the bigger box. Piara Singh accused had brought with him a piece of Khaddar cloth and a parcel was made of the bigger box in that cloth. The pieces of Khaddar which were spare placed in between the two boxes so that the smaller box may not move inside the bigger box. Because of the spare pieces of cloth were not sufficient so I gave two shirts of my children to Piara Singh. Those shirts were of Poplin of blue colour. Piara Singh tore one shirt into pieces and placed those pieces also in between those boxes. Before the parcel was prepared in the Khaddar cloth the bigger box was secured with nails."

At, about 1 a.m. the approver and Piara Singh went to the house of Sehgal and explained to him how they had prepared the parcel. Piara Singh told Sehgal that when Ram Sahai would open the parcel the bomb would explode and he would die. made over a sheet of paper to Piara Singh on which was written the address of Ram Sahai. Sehgal also gave Rs. 40/- to Piara Singh for expenses and instructed him that the parcel had to be sent through the Post Office at Amritsar. Next day on 3rd October, 1966 Piara Singh came to the approver in the morning carrying a Jhola in which he placed the parcel containing the wooden box. The approver took Nara Singh to the Railway Station Phagwara. In the evening Piara Singh returned at about 6 p.m. and told the approver that he had got the parcel despatched as directed by Sehgal from Am where he also met Amrik Singh. Both of them then went to the house of Sehgal and

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Piara Singh handed over the registration receipt to him saying that it should be destroyed. At about 2 p.m. on the next day, i.e, 4th October, 1966, the approver learnt about the explosion of the bomb,

The High Court considered that the statement of the approver was sufficiently corroborated by the evidence of Nazar Singh P.W. 22, Gian Singh P.W. 23, Sardara Singh P.W. 24, Amrik Singh P.W. 25 and Sri Niwas P.S. 27 so far as the appellant was 'Concerned. The High Court accordingly held that charges under Ss. 302 and 326, I.P.C. and section 3 of the Explosive Substances Act were established against the appellant. As regards Nand Lal Sehgal the High Court took the view that there was no independent corroboration of the approver's evidence which could reasonably lead to the

inference that Sehgal was instrumental in the commission of the crime. The High Court, therefore, acquitted Nand Lal Sehgal.

In support of his appeal Mr. Mitter contended, in the first place, that by reason of the acquittal of Nand Lal Sehgal the evidence given in the case concerning Nand Lal Sehgal must be totally rejected. It was contended that the evidence of the approver so far as it concerns Nand Lal Sehgal must be eliminated. In other words, the argument was that the effect of acquittal of Nand Lal Sehgal was to weaken if not to destroy the approver's evidence so far as it concerns the appellant also. In this connection Mr. Mitter relied upon the principle of issue-estoppel and referred to the decision of the Judicial Committee in *Sambasivam v. Public Prosecutor, Federation of Malaya*, (1), and the decision of this Court in *Pritam Singh v. State of Punjab*, (2) and *Manipur Administration v. Thokchom Bira Singh* (3). In our opinion, there is no justification for this argument. It is true that Nand Lal Sehgal was acquitted by the High Court which took the view that the evidence of the approver was not corroborated so far as Nand Lal Sehgal was concerned. But there is no finding of the High Court that the approver had implicated Nand Lal Sehgal falsely. The High Court considered that there was no legal corroboration of the approver's evidence as regards Nand Lal Sehgal and in the absence of such corroboration it was not safe to uphold the conviction of Sehgal. That is a different thing from saying that the Court found that the approver's evidence regarding the participation of Nand Lal Sehgal is false. In any event, the principle of issue-estoppel has no application to the present case. It should be stated that the principle of issue-estoppel is different from the principle of double jeopardy or autre fois acquit as embodied in S. 403 of the Criminal Procedure Code. The prin-

(1), [1950] A.C.458. (2) A 1956 S.C. 415.

(3) [1964] 7 S.C.R. 123.

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ciple of issue-estoppel is a different principle, viz. where an issue of fact has been tried by a competent court on a former occasion and a finding has been reached in favour of an accused, such a finding would constitute an estoppel or res judicata against the prosecution not as a bar to the trial and conviction of the accused for a different or distinct offence but as precluding the reception of evidence to disturb that finding of fact when the accused is tried subsequently even for a different offence which might be permitted by the terms of s. 403(2), Cr.P.C. Speaking on the principle of estoppel Dixon, J. said in *King v. Wilkes* (1)

"Whilst there is not a great deal of authority upon the subject, it appears to me that there is nothing wrong in the view that there is an issue-estoppel, it appears by record of itself of as explained by proper evidence, that the same point was determined in favour of a prisoner in a previous criminal trial which is brought in view on a second criminal trial of the same prisoner. that seems to be implied in the language used by Wright, J. in *R. v. Ollis* which in effect I have adopted in the foregoing statement..... There must be a prior proceeding determined against the Crown necessarily involving an issue which again arises in a subsequent proceeding by the Crown against the same prisoner. The allegation of

the Crown in the subsequent proceeding must itself be inconsistent with the acquittal of the prisoner in the previous proceeding. But if such a condition of affairs arises I see no reason why the ordinary rules of issue estoppel should not apply. Such rules are not to be confused with those of *res judicata*, which in criminal proceedings are expressed in the pleas of *autre fois acquit* and *autre fois convict*. They are pleas which are concerned with the judicial determination of an alleged criminal liability and in the case of conviction with the substitution of a new liability. Issue-estoppel is concerned with the judicial establishment of a proposition of law or fact between parties. It depends upon well known doctrines which control the re-litigation of issues which are settled by prior litigation."

In a subsequent case *Marz v. The Queen*(2), Dixon, C.J. stated as follows :-

"The law which gives effect to issue-estoppels is not concerned with the correctness or incorrectness of the finding which amounts to an estoppel still less with the processes of reasoning by which the finding was reached in fact..... It is enough that an issue or issues

(1) 77 C.L.R. 511 a, pp. 518-519.

(2) [1956] 96 C.L.R. 62.

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have been directly raised and found. Once that is done, then, so long as the finding stands, if there be any subsequent litigation between the same parties, no allegations legally inconsistent with the finding may be made by one of them against the other, *Res judicate pro veritate accipitur*. And this applies in pleas of the Crown."

Again in *Brown v. Robinson*(1) Herron and Maguire, JJ. said

"Before issue-estoppel can succeed in a case such as this there must be prior proceeding determined against the Crown necessarily involving an issue which again arises in a subsequent proceeding by the Crown against the same prisoner It depends upon an issue or issues having been distinctly raised and found in the former proceeding".

The principle of issue-estoppel has received the approval of this Court in *Pritam Singh v. State of Punjab* (2) and *Manipur Administration v. Thokchom Bira Singh* (3) and several later decisions. But the principle cannot be invoked in the present case because the parties are different and the decision upon any issue as between State and Nand Lal Sehgal in the same litigation cannot operate as binding upon the State with regard to present appellant. For issue-estoppel to arise there must have been distinctly raised and inevitably decided the same issue in the earlier proceedings between the same parties'. 'In our opinion, Mr. Mitter is unable to make good his argument on this aspect of the case.

It was then contended on behalf of the appellant that there was no corroboration of the approver's evidence so far as he was concerned. An accomplice is undoubtedly a competent

witness under the Indian Evidence, Act. There can be, however, no doubt that the very fact that he has participated in the commission of the offence introduces a serious taint in his evidence and Courts are naturally reluctant to act on such tainted evidence unless it is corroborated in material particulars by other independent, evidence. It would not, however, be right to expect that such independent corroboration should cover the whole of the prosecution case or even all the material particulars of the prosecution case. If such a view is adopted it will render the evidence of the accomplice wholly superfluous. On the other hand, it will not be safe to act upon such evidence merely because it is corroborated in minor particulars or incidental, details because, in such, a case, corroboration does not afford the necessary assurance that the

(1) [1960] S.R.(N.S.W.)297,301. (2) A.I.R. 1956 S.C. 415.

(3) [1964]7 S.C.R. 123.

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main story disclosed by the approver can be, reasonably and safely accepted as true'. It is well settled that the appreciation of approver's 'evidence has to satisfy a double test. His evidence must show that he is reliable witness and, that is a test which is common to all the witnesses. If this test is satisfied the second test, which still remain to be applied is that the approver's' evidence must receive sufficient corroboration. (See Sarwan Singh v. State, of Punjab) (1). In the present case the High Court has rightly applied this, principle and reached the conclusion that the approver's evidence was materially corroborated so far as the appellant was concerned. In the first place, the approver, said that while going from his house when he fled from Phagwara, he had thrown the remaining pieces of the shirt in a cluster of sarkandas. As a result of search A.S.I. Pritam Singh recovered torn pieces of cloth Exs. P.9/ 11 to P. 9/ 3 from a bush about 150 yards, from the Mill. The testimony of the expert Mr. Longia P.W. 7 shows that Exs. P. 9/1 to P. 9/3 were parts of the same cloth as pieces Exs. P. 10/1 to P. 10/3 which were used for Dacking the bomb between the inner and the outer boxes. If the approver was not a participant to the packing of the hand grenade, he could not possibly be in possession of the pieces. of cloth Exs. P. 9/1 to P. 9/3. In the second place, the evidence of Nazar Singh, P.W. 22 indicates that he made the outer box for Piara Singh and was paid Re. 1/- by him. Gian Singh, P.W. 23 also said that he had been asked by Piara Singh to make Phaties about 4" in length for the preparation of the box. Amrik Singh, P.W. 23 has also given corroborative evidence. Piara Singh had met him at Amritsar on 3rd October 1966 and told him that Piara Singh had despatched the parcel. The testimony of Sri Niwas, P.W. 27 is crucial in this case. He has corroborated the statement of the approver. in important particulars. The evidence of Sri Niwas was criticised on behalf of the appellantas Sri Niwas made his statement to the police after some delay viz., on the 17th October, 1966. On this point Sub-Inspector Mohinderpal Singh explained that earlier on 9th October, 1966, he tried to contact Sri Niwas, but the latter was not found in his seat in Phagwara Chowk. He made another effort to trace him on 13th October, 1966, but it was equally fruitless. It is true that the Sub-Inspector could have made more strenuous efforts to trace out Sri Niwas, but he was going to other places also in connection with the investigation. The High Court has held that merely on account of this delay the statement of Sri Niwas could not be rejected. On the contrary the High Court has found

the evidence of Sri Niwas to be true and reliable. It is manifest that there is sufficient corroboration of the evidence of the approver so far as the appellant is concerned and the argument of Mr. Mitter must be rejected on this aspect of the case.

(1) A.I.R. 1957 S.C. 637.

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Lastly, it was contended that the hand grenade could not be arranged in the manner stated by the approver, but that the hand grenade was intact and when the parcel was opened, some one may have caused it to explode. In this connection Mr. Mitter referred to the evidence of expert Mr. Murti P.W. 6. According to Mohinder Singh, only one hole was made in the inner box through which the wire fitted in the grenade in place of the safety pin was taken out. The argument of the appellant was that, two holes should have been made in the inner box, but according to the approver only one hole was made. It was also said that according to the report of the expert, bent steel wire was found in the first parcel which was sent to him. It was argued that the report of the expert was not consistent with the evidence of the approver who said that the safety pin of the wire had been removed. It was suggested that Mohinder Singh would have probably thrown the safety pin and not kept it in the box. The High Court has examined in detail the argument of the appellant on this point and reached the conclusion that the statement of the approver with regard to, the packing, of the hand grenade should be accepted as 'true'. The question involved is one of appreciation of evidence and not a question of law. In any event, we see no sufficient reason for taking a view different from that of the High Court in this matter. For, these reasons we hold that there is no merit in these appeals which are accordingly dismissed.

Y.P.

Appeals dismissed.

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